NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: TCP/87/(IB)/2017

NAME OF THE PETITIONER(S)

: PRAKASH PARCEL SERVICES LTD

NAME OF THE RESPONDENT(S)

: LOGOS INDUSTRIES PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

2. ROH FON RING PASEICAPERN Jon S.R. Rajagopal

Concel for

ORDER

Counsel for Petitioner present. He submitted that he has complied with the provisions of section 9(3)(b)and(c) of I&B Code, 2016 but there is a report that the Corporate Debtor is no more in existence as per the record of MCA portal. Counsel for Petitioner is directed to send private notice to the Directors of Corporate Debtor by way of speed post and file the proof of sending and effecting service along with affidavit before the next date of hearing. Put up on 30.08.2017 at 10.30 A.M.

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(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)